- 2401 Report of Joint AGRAHAYANA 9, 1883 (SAKA) Committee
 - (a) G.S.R. No. 1123 dated the 12th September, 1961.
 - (b) The Central Excise (Tenth Amendment) Rules, 1961 published in Notification No. G.S.R. 1150 dated the 23rd September, 1961. [Placed in Library. See No. LT-3377/ 611.
 - (c) The Central Excise (Twelfth Amendment) Rles, 1961 published in Notification No. G.S.R. 1258 dated the 14th October 1961.
 - (d) G.S.R. No. 1319 dated the 1st November, 1961.
 - (e) The Central Excise (11th Amendment) Rules, 1961 published in Notification No. G.S.R. 1328 dated the November, 4th 1961. [Placed in Library, See No. LT-3377/61].

CONVICTION OF A MEMBER

Mr. Speaker: I have to make an announcement. I have to inform the House that I have received the following telegram, dated 29th November, 1961, from the Sub-Magistrate, Trivandrum:

"Shri M. K. Kumaran, Member Lok Sabha, convicted and sentenced to undergo simple imprisonment for three weeks in the aggregate. Confined in the Central Prison, Trivandrum. Letter follows." .

REPORT OF JOINT COMMITTEE

Sardar Hukam Singh (Bhatinda): I beg to present the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals.

CONSTITUTION ELEVENTH (AMENDMENT) BILL*

The Minister of Law (Shri A. K. Sen): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri A. K. Sen: I introduce the Bill.

12.32 hrs.

INDIAN TARIFF (AMENDMENT) BILL*

The Minister of Industry (Shri Manubhai Shah): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934".

Shri Tangamani (Madurai): May I make a submission before you put it to the vote of the House? We were told that the House has to adjourn earlier because there were not enough Bills to go through. Now we find that several Bills have been introduced.

Shri T. B. Vittal Rao (Khammam); A spate of Bills.

Shri Tangamani: When will they be taken up for consideration? We would like some light to be thrown on that point. Whereas certain Bills have been pending and have not been brought here, some new Bills are being introduced. Government must explain the importance of these new

*Published in the Gazette of India Extraordinary Part II-Section 2, dated, 30-11-1961. . _i. ----

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2403 Indian Tariff NOVEMBE (Amendment) Bill

NOVEMBER 30, 1961 Motion re. Tenth Report 2404 of the Union Public Service Commission

[Shri Tangamani]

Bills and whether certain things may or may not happen if they are not passed during this session.

Shri Manubbai Shah: As the House is aware this particular Bill has got to be passed before the 31st December of this year because many of the industries have to be either de-protected or protection has to be extended to some other industries. It is inevitable and that is why we requested the Minister of Parliamentary is aware, this particular Bill has got Affairs to request you to allow us to introduce this Bill.

Shri T. B. Vittal Rao: What about the other Bills?

Shri Ranga (Tenali): Were the Business Advisory Committee consulted about this matter? Was it before them when they decided in favour of shortening the duration of this session?

Mr. Speaker: The hon. Member is trying to expand the scope of the Business Advisory Committee. It is for the Government to put up sufficient work before the House. Tf Government feel that there is not sufficient work for a particular session, it is open to them to make a statement in the House and, if I agree, having regard to the work on hand, I make an announcement, which I have There is no done in this case. good forcing the Government to prolong the session if they feel that they have not got sufficient work. They may think that it is not necessary to pass all the Bills in this Session. A11 the same, they have got to introduce Bills which they think it is necessary for them to get passed in this session. The Business Advisory Committee deal only with allocation of time for the various items of work that come up before the House, either by way of Bills, resolutions or motions.

The Minister of Parliamentary afairs (Shri Satya Narayan Sinha): We will decide the priority within the time decided upon and whatever Bills, we think, are more important will be put through.

Mr. Speaker: Naturally, hon. Members are anxious to know the position of the various Bills etc. There is a rule in this House that whatever is part-heard will be taken up in preference to others. Are there any part-heard matters?

Shri Satya Narayan Sinha: No.

Mr. Speaker: It is for Government to decide what should be ignored and whether these should be given preference. I think now enough has been said regarding these two Bills.

Shri T. B. Vittal Rao: Every day they are doing it.

Mr. Speaker: It is for the Government to decide what to bring before the House and when. If the hon. Member is in the Government, he will bring a Bill every day.

Shri T. B. Vittal Rao: I would not. I will think twice before I call off the session.

Mr. Speaker: Very good. Now the question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri Manubhai Shah: I introduce* the Bill.

12.36 hrs.

MOTION RE: TENTH REPORT OF THE UNION PUBLIC SERVICE COMMISSION—contd.

Mr. Speaker: The House will now take up further consideration of the

*Introduced with the recommendation of the President.